

**Illegal migrants from Bangladesh**

1966. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of illegal Bangladeshi migrants in the country and whether their numbers are swelling;

(b) whether Government has worked out an action plan to control this menace; and

(c) if so, the details thereof and how far it has helped to control this influx?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) Illegal immigrants fall into two categories-(1) foreign nationals who have entered India on valid travel documents and found to be overstaying and (2) foreign nationals who have entered into the country without any valid travel documents. A number of Bangladeshi nationals who came to India on valid travel documents have been found to be overstaying after expiry of their visa. There are also reports of Bangladeshi nationals having entered the country without valid travel documents. As entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi nationals living in various parts of the country. Details of overstay and deportation of Bangladeshi nationals during the last 5 years are as follows:-

Year	No. of Bangladeshi nationals found to be overstaying	No. of Bangladeshi nationals deported during the year
2011	24,364	6,761
2012	16,530	6,537
2013	1,541	5,234
2014	450*	989*
2015	116*	474*

\*Provisional

The powers of identification, detention and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territory Administration under Section 3(2)(c) of the Foreigners Act, 1946. In Assam, the detection and deportation of illegal migrants are done through the Foreigners Tribunals established under the provision of Foreigners Tribunal Act, 1946. 100 Foreigners Tribunals are working at present towards detection and deportation of illegal migrants in Assam.

The Supreme Court of India has directed in Writ Petition (Civil) No.562/2012 to prepare an action Plan for detection and deportation of illegal Bangladeshi migrants in Assam and also effective guarding of India Bangladesh border. Pursuant to the directions passed by the Supreme Court, an action Plan has been prepared. Implementation of the action plan is monitored periodically.

In order to curb and control the illegal cross border movement, illegal infiltration from Bangladesh, Government has taken various steps which *inter-alia* include strengthening of the Border Security Force and equipping them with modern equipments, erection of fencing, installation of floodlights, coordinated patrolling, identification and reduction of vulnerable gaps between the border posts, strengthening of riverine patrolling along Indo-Bangladesh border etc. The issue of illegal infiltration from Bangladesh, Security and Border Management related issues are regularly taken up at various levels including Home Secretary Level talks between India and Bangladesh. Bangladeshi Authorities have been urged to take effective steps to check the illegal infiltration of their national into India, especially through vulnerable and riverine areas. In order to prevent fresh illegal infiltration from Bangladesh, BSF has identified 19 vulnerable patches/border outposts along Indo-Bangladesh border. Security has been strengthened and close vigil is being kept along the identified vulnerable patches.

#### **Increase in separatist elements in Jammu and Kashmir**

†1967. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of Pakistan supporting forces and separatist elements has increased in Jammu and Kashmir;

(b) if so, the reasons therefor; and

(c) if not, the way Government views the incidents involving waving of Pakistan flags in Jammu and Kashmir and staging of protest by local people on the dead bodies of the terrorists killed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir.

(b) Does not arise.

(c) Waving of Pakistani flags and attendance of local people in the funerals of terrorists in some areas of the valley have taken place. Such participants and areas are identified and such elements are dealt with as per law.

---

† Original notice of the question was received in Hindi.